

(5)

27.08.2008

O.A. No. 1549/05

Hon'ble Mr. Justice A.K. Yog, J.M  
Hon'ble Mr. K.S. Menon, A.M

Case called, none appears to press this Original Application. Shri P.N Rai, Advocate counsel for the respondents.

The Court officer points out that vide order 22.12.2005, the applicant was required to remove the defects by filing the requisite application seeking condonation of delay in filing the Original Application. Nothing has been brought on record and otherwise submitting before us for removing the defects.

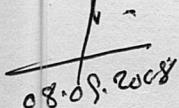
In view of the above, this O.A. is dismissed with <sup>h</sup> ~~h~~ liberty to pursue his representation, if so advised.

  
A.M

  
J.M

Manish/-

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08.08.2008